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Title: Regarding terms and conditions of service of State Information Commissioner under Right to Information Act.

SHRI B. N. CHANDRAPPA (CHITRADURGA): Under the RTI Act, the Central Information Commission has been constituted by the Central Government through a Gazette Notification. In the same way, the State Information Commission has been constituted by the State Government through a Gazette notification.

In this connection, I would like to draw the attention of the Government towards one of the provisions of the RTI Act, 2005. According to Sections 16(5) (b) of the RTI Act, 2005, the salaries and allowances payable and other terms and conditions of service of the State Information Commissioner are the same as that of the Chief Secretary of the State Government. But when it comes to mentioning the terms and conditions and given the status to the State Information Commissioner, the Government is keeping silence over the matter.

I would urge upon the Government to issue a clear cut direction in this regard to the State Government.